

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 6.6.2020

NOTIFICATION

Sub: Covid-19 Pandemic – Suspension of work in High Court for the State of Telangana till 28.6.2020 – Taking up of final hearing, pending admission, and other matters in addition to fresh matters – Physical hearing of certain matters from the Judicial Academy - Further Instructions – Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3. Guidelines dated 9.5.2020 for online filing and video-conferencing
4. Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 15.5.2020 and 29.5.2020.

In continuation of the Circular/Notifications in the reference 1 to 4 cited, it is informed that the suspension of the regular Judicial work in the High Court is further extended till 28.6.2020. However, the High court will continue to take up the final hearing, pending admission, and other matters as decided by the respective Hon'ble Judges as per the Roster, in addition to fresh matters through video-conferencing. Physical hearing of Vacate Stay Petitions, Final Hearing matters, etc., may be taken up from the Judicial Academy, subject to the decision of the Hon'ble Judges, as per the roster on any of the working days with the consent of learned counsel on both sides, in which case the learned counsel shall give two days advance notice to the Registry to take necessary instructions. Those Advocates/Government Pleaders/Standing Counsel, who have no facility of video-conferencing in their office, may address the Court from the Control Rooms established in the State Judicial Academy, Secunderabad, and for any assistance they may contact the technical staff or five digit helpline number 14637.


REGISTRAR GENERAL

6.6.2020.